

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No.(IB)15(MB)/2017
MA 396/2018

CORAM:

SHRI B. S. V. PRAKASH KUMAR
MEMBER (J)
SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2018

NAME OF THE PARTIES: Shree Rajeshwar Weaving Mills Pvt Ltd

Section 10 of the Insolvency and Bankruptcy Code, 2016.

ORDER

10. **MA 396/2018 in C.P. (IB)-15(MB)/2017**

First Call : Pass Over

Second Call : On examining the application filed by the Liquidator, this Bench has noticed contrasting facts. The provisional Balance Sheet annexed alongwith this report disclosing that machinery worth of around ₹43 lakhs is still lying with the company, whereas the inspection report filed by the Liquidator discloses that no plant and machinery is in existence at the factory premises.

In view of the same, this Liquidator is further directed to ascertain as to exactly what happened to the plant and machinery reflected in the provisional Balance sheet dated 31.3.2017.

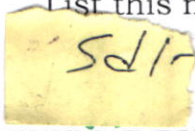
The Liquidator has also submitted that so far he has not been paid CIRP costs or even RP fees also and also in respect to the expenses for taking further action in respect to this aspect. Over which this Bench will take a call on the next date of hearing.

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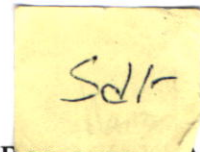
In the meanwhile, this Liquidator is hereby directed to ascertain as to why figures in the provisional Balance Sheet are in variation to the inspection report filed by the Liquidator. Since the figures are not tallying with the inspection report filed by the Liquidator on 25.4.2018, Directors of the Corporate Debtor namely Mr. Goparam Patel and Mr. Poonaram Patel are directed to personally appear on next date of hearing.

The Resolution professional/Liquidator is further directed to serve this notice upon these directors within one week hereof.

List this matter on 20.8.2018.



RAVIKUMAR DURAISAMY
Member (Technical)



B.S.V. PRAKASH KUMAR
Member (Judicial)